

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.323/2007

Friday this the 18 th day of July, 2008

CORAM:

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER
HON'BLE Dr.K.S.SUGATHAN, ADMINISTRATIVE MEMBER**

**V.Sekhar,
Deputy Chief Ticket Inspector Grade II,
Southern Railway, Erode,
Residing at Door No.340, 14th Street,
Phase I, Tamil Nadu Housing Board,
Sathuvachari, VELLORE-632 609.**

Applicant

(By Advocate Shri TC Govidaswamy)

Vs.

- 1. Union of India, represented by
the General Manager, Southern Railway,
Headquarters Office, Park Town P.O.,
CHENNAI-3.**
- 2. The Divisional Commercial Manager,
Southern Railway, Palghat division,
PALGHAT.**
- 3. The Senior Inquiry Officer,
Southern Railway, Headquarters Office,
CHENNAI-3. Respondents**

(By Advocate Shri Thomas Mathew Nellimootttil)

**The application having been heard on 18.7.2008,
the Tribunal on the same day delivered the following.**

ORDER

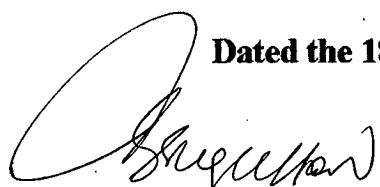
HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

**Learned counsel for the respondents submits that the order impugned
herein is a charge sheet and since no stay was granted, further proceedings
have taken place and culminated into penalty order of compulsory
retirement, against which the applicant has filed an appeal which is pending**

consideration by the appellate authority. Under these circumstances, he prays for permission to withdraw this O.A. with liberty to file a fresh O.A. challenging the penalty order and other connected orders, in case he is aggrieved by such orders.

2. Permission is granted. O.A. is dismissed as withdrawn. No costs.

Dated the 18th July, 2008.



Dr.K.S.SUGATHAN
ADMINISTRATIVE MEMBER

rv



Dr.K.B.S.RAJAN
JUDICIAL MEMBER